

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**Original Application No.34/2023**

Mr.Rahul S

Applicant

Versus

Al Jabal & 7 Others

Respondents

**REPORT FILED BY THE ENVIRONMENTAL**  
**ENGINEER,KERALA STATE POLLUTION CONTROL**  
**BOARD,DISTRICT OFFICE,**

**PALAKKAD FOR AND ON BEHALF OF THE 8<sup>TH</sup>RESPONDENT, AS**

**DIRECTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL**



Rema Smrithi VK  
Counsel for KSPCB

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ഒരു ആർത്ഥ സേവകൻ  
എൻവയോൺമെന്റൽ എഞ്ചിനീയർ  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
തിരുവനന്തപുരം, കോട്ടയം



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Dated this the 08<sup>th</sup>August 2024



*Signature*

ജെ. ആർ. തർ സെവ്യർ  
എൻ.വ.യോ.എൻ.എസ്. സി.സി.ടി.യർ  
കേരള സംസ്ഥാന പരിസ്ഥിതി സംരക്ഷണ ബോർഡ്  
ജില്ലാ കാര്യാലയം, പാലക്കാട്

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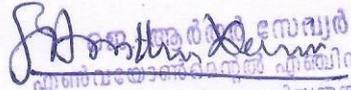
: Respondents

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE  
 POLLUTION CONTROL BOARD, DISTRICT OFFICE, PALAKKAD**

I, Sri. J. Aurther Xavier, aged 55 years, S/o. Joseph, Now working as Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad, I am duly authorised to file report on behalf of the 8<sup>th</sup> respondent, Member Secretary, Kerala State Pollution Control Board.

1. The unit, a material recovery facility (including shredder) located at Peringottukurissi, Alathur taluk comes under Green category. The activity done in the unit is segregation, storage and shredding of the plastic scrap collected. For shredding, a shredding machine of 15HP was installed.
2. A complaint was received against the proposed company of the respondent on 09.01.2023. Meanwhile the respondent applied for Consent to establish on 17.01.2023. An inspection was conducted at the proposed site of industry by Board's Official on 10.02.2023 based on the complaint and consent application. During inspection it was noted that the industry building was proposed at a distance of more than 25 meter distance from the nearest residence which satisfies the siting criteria 3m



  
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as per norms. Consent to Establish granted to the unit with condition that roofed shed shall be provided for storing the entire raw materials and products, proper enclosures shall be provided for all the operation likely to produce dust or noise, along with other general conditions.

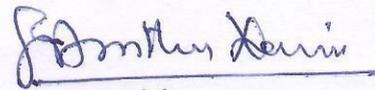
3. At the time of Consent to Establish application they applied in the Industry type "Material recovery facility with Shredder" under Green category, but at the time of submission of application for consent to Operate on 09.10.2023, the Industry type had changed into "Reprocessing of waste plastic including PVC" which comes under orange category. However no reprocessing activity is done in the unit under orange category. Distance norms for such Industries coming under small scale is minimum 10, to nearest residence and 15m to the nearest public buildings such as Hospital, Educational Institutions, Court etc, The nearest residence is located at above 25m from the machinery room. During consent enquiry it was conducted on the application and noticed that the grinding machine installed in properly enclosed room with wall build of brick and GI sheets with roof and roofed shed provided for storing raw materials. Since the unit provided control measures to contain the noise pollution and air pollution, Consent to Operate granted to the unit with validity upto 30/04/2029.
  
4. Another inspection was conducted to the unit and a detailed sound monitoring was conducted on 07/08/2024, Sound levels were taken at the premises of the nearest residence at 20m away from the unit close to the boundary of the unit. The Ambient sound (without working of the unit) was  $L_{Aeq} 50.1 \text{ dB (A)}$  and during the working of the unit the sound level was  $L_{Aeq} 61.9 \text{ dB(A)}$ . As per Noise rules 2000, the ambient air quality standards in respect of noise for residential area, at the day time, the limit is 55 dB(A). As this area was not yet categorized for the purpose of noise rules, assuming it is residential area where the



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 ഐ. സുരേഷ് കുമാർ  
 ഏറ്റെടുത്തതുകൊണ്ട്, വിനിയോഗിച്ച്  
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
 പാലക്കാട്

residence stands, the standards for residential area may be considered. Though the sound level during working is less than 10 dB(A) from the standard ambient level for residential area, considering difficult working conditions the unit was directed to provide more stringent control measures such as enclosing the shed up to the roof level using bricks instead of sheets, provide dust collecting bags to the exhaust fan, raise the floors and take steps to avoid stagnation of rain water.

Dated this the 8<sup>th</sup> Day of August 2024.



**ENVIRONMENTAL ENGINEER**

ജെ. ആർ. തർ സേവ്യർ  
എ. എൻ. വയോൺ കോളേജ് ഓഫ് എൻജിനീയറിംഗ്  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
ജില്ലാ കാര്യാലയം, പാലക്കാട്





